

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**C.P. (IB)/169(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES:    **SMALL INDUSTRIES DEVELOPMENT  
BANK OF INDIA THROUGH RISHABH  
CHAND LODHA V/s SHRI LALIT  
OMPRAKASH AGARWAL PG TO KOSAS  
EXPORTS LIMITED**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/169(MB)2023**

- 1) Mr. Aditya Mishra, Ld. Counsel for the Petitioner is present. None present for the Respondent, Personal Guarantor, when the matter is called out.
- 2) Registry is directed to issue Notice to the Respondent, Personal Guarantor, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered by the Court, Petitioner is also directed to issue Notice to the Respondent, Personal Guarantor, clearly intimating the next date of hearing by all available means, (i.e. Speed Post, E-mail, etc.)

clearly intimating the next date of hearing and to place on record Affidavit of Service, well before the adjourned date.

4) Petitioner is further directed to serve a copy of the present Company Petition to the Respondent, Personal Guarantor, forthwith.

5) Stand over to 06.12.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare